

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of December, 2025 (22.12.2025 to 26.12.2025)

VC Web Link for hearing dated 23.12.2025 at 10.30 A.M.

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23.12.2025 Tuesday At 10.30 A.M. Miscellaneous Petitions (Through online video-conference)	1.	932/MP/2025 alongwith I.A.No.122/20 25	ReNewAP2	Petition under Section 79 of the Electricity Act 2003 seeking referral to arbitration of the present dispute between the Petitioner and Respondent arising out of the claim for liquidated damages of Rs. 57.37 Crores levied by Respondent under Article 4.4.1 of the Power Purchase Agreement dated 23.5.2018 (Interlocutory application for urgent listing and interim reliefs) <i>(on admission)</i> .
	2.	884/AT/2025	SRWRPTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the SR WR POWER TRANSMISSION LIMITED (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	3.	885/TL/2025	SRWRPTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to SR WR POWER TRANSMISSION LIMITED
	4.	886/TL/2025	VVTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Vindhyachal Varanasi Transmission Limited
	5.	887/AT/2025	VVTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the VINDHYACHAL VARANASI TRANSMISSION Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	6.	872/TL/2025	APTL	Petition under Sections 14 and 15(1) of the Electricity Act, 2003 (hereinafter referred to as "the Act") of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for the grant of Transmission License and other related matters) Regulations, 2024 (hereinafter referred to as "the Transmission License Regulations") to establish the transmission system for "Transmission System for Integration of Ananthapuram-II REZ – Phase II (3GW)" on a Build, Own, Operate and Transfer Basis.
	7.	873/AT/2025	APTL	Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges discovered through the tariff based competitive bidding process (TBCB process) with respect to the Transmission System i.e., the Transmission System for Integration of Ananthapuram-II REZ-Phase-II (3 GW) being established by Anantapur II Power Transmission Limited on build, own, operate and transfer basis.
	8.	675/TL/2025	MELPTL	Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to MEL Power Transmission Limited.
	9.	690/AT/2025	MELPTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the MEL Power

				Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
10.	245/TL/2025	KITL		Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Kudankulam ISTS Transmission Limited.
11.	868/TD/2025	KPE		Application under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license.
12.	871/TD/2025	KPIGEL		Application under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license
13.	96/MP/2015	CPCL		Petition under Section 79(1)(c) & (f) and other applicable provisions of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium-Term Open Access in the inter-State transmission and related matters) Regulations, 2009 against the cancellation of LTA granted by the Respondent and encashment of bank guarantee(Received by remand).
14.	305/MP/2015	APNRL		Implementation of APTEL judgement dated 4.9.2025 in appeal no 143 of 2020 and 66 of 2022 challenging the order of the CERC in Petition No. 305/MP/2015 dated 29.1.2020 and for directions against the Respondents to make Energy Charges as pass through based on the actual fuel cost incurred by the Petitioner (Rewceived by remand)
15.	104/MP/2022 alongwith IA No.106/2024	RSDCL		Petition under Section 79 of the Electricity Act, 2003 seeking extension of timelines of Connectivity and LTA for its Solar Power Project at Nokh Solar Park. (Interlocutory Application for amendment of Petition).
16.	265/MP/2022 alongwith IA No. 63/2023	APPCPL		Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 for adjudication of disputes (Interlocutory Application for seeking additional prayers.)
17.	265/MP/2023	DVC		Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018 entered between DVC and NVVN for supply of 300 MW of power from DVC's generating stations to BPDB.
18.	171/MP/2024	NLCIL		Petition under Section 79 (1) (f) of Electricity Act, 2003, read with Regulation 1.5(iv) of the IEGC, 2010 read with Rule 3 of the Electricity (Promotion of Generation of Electricity from Must-Run Power Plant) Rules, 2021 and Regulation 65 (1) of the CERC (Conduct of Business) Regulations, 2023 inter alia seeking compensation for breach of the Must-Run status accorded to the Petitioner's 2x10 MW (AC) solar PV power project with 8MWhr BESS (battery energy storage system) at Attam Pahad and Dolly Gunj Sites at South Andaman.
19.	204/MP/2024 alongwith I.A.No.72/202 5	AMPEGPL		Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 12.4.2022 between AMP Energy Green Five Pvt. Ltd and Solar Energy Corporation of India Ltd. seeking compensation and relief on account of allowed change in law events being increase in Goods and Service Tax on Solar Modules and renewable energy equipment from 5% to 12% pursuant to the Ministry of Finance Notification No. 08/2021- Integrated Tax (Rate) and Notification No. 08/2021- Central Tax (Rate) dated 30.09.2021 and the Order dated 19.4.2021 passed by the Hon'ble Supreme Court in WP(C) No. 838 of 2019 pursuant to Order dated 8.3.2023 in Petition No. 245/AT/2022(Interlocutory application moved by SECIL for modification of RoP dated 28.4.2025).
20.	269/MP/2024	NEEPCO		Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 65, 66 and 68 of the Central Electricity

				Regulatory Commission (Conduct of Business) Regulations, 2023 Seeking compensation for loss of Capacity Charge on account of Inadequate availability of Fuel/Gas in terms of Regulation 76 (Power to Relax) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 in respect of the Tripura Gas based Power Station.
21.	289/MP/2024	NEEPCO		Petition seeking compensation for loss of capacity charge on account of inadequate availability of fuel/gas in terms of Regulation 76 (power to relax) of the CERC (Terms and Conditions of Tariff) Regulations, 2019, in respect of the Agartala gas -based power station.
22.	856/MP/2025 alongwith I.A.No.129/20 25	ACME		Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 inter alia seeking directions to the Central Transmission Utility of India(Interlocutory application for urgent listing and interim reliefs).
23.	161/MP/2025 alongwith I.A.No.109/20 25	RSVPL		Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of Hon'ble Supreme Court of India's Order dated 19.04.2021 in Writ Petition (Civil) No. 838 of 2019 titled M.K. Ranjitsinh & Ors. v. Union of India & Ors. and compensation to offset financial/ commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021- central tax (rate) dated 30.9.2021(Interlocutory application for urgent listing).
24.	166/MP/2025	APCPDCL		Petition under Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 17 and 18 of the CERC (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022 seeking condonation of delay in complying with the procedure of issuance of Renewable Energy Certificates for FY 2023-24 and other consequential reliefs.
25.	956/MP/2025 alongwith I.A.No.123/20 25	INGEL		Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-state Transmission System) Regulations, 2022 inter alia seeking relaxation Regulation 11A read with Regulation 5.8 (xi) pertaining to submission of documents demonstrating ownership of 50% of the land for return of Bank Guarantee submitted under Regulation 5.8(xi)(c) (Interlocutory application for urgent listing).
26.	787/MP/2025	PBTL		Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Articles 11 and 12 of the Transmission Service Agreement dated 11.11.2020 seeking condonation of time overrun & consequent extension of Scheduled COD and relief for cost overrun & consequential increase in annual non-escalable transmission charges on account of Force Majeure and Change in Law events pertaining to POWERGRID Bhadla Transmission Limited.
27.	796/GT/2025	NTPC		Petition for revision of tariff for Kudgi STPS (2400 MW) for the period from 2019-24 after the truing up exercise.
28.	800/GT/2025	NTPC		Petition for determination of tariff of Kudgi STPS Stage I (2400MW) for the period from 1.4.2024 to 31.3.2029.
29.	793/GT/2025	NTPC		Petition for revision of tariff of MTPS Stage-II (390 MW) for the period 2019-24, after the truing Up exercise.
30.	799/GT/2025	NTPC		Petition for approval of tariff of MTPS Stage-II (390 MW) for the period 2024-29.
31.	790/GT/2025	NTPC		Petition for revision of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-I (420 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
32.	791/GT/2025	NTPC		Petition for revision of tariff of Auraiya Gas Power Station (663.36 MW) for the period from 01.04.2019 to 31.03.2024 after the truing up exercise.
33.	794/GT/2025	NTPC		Petition for approval of the 2024-29 tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-I (420 MW).
34.	797/GT/2025	NTPC		Petition for approval of tariff of Auraiya Gas Power Station (663.36 MW) for the period 1.4.2024 to 31.3.2029.

	35.	648/GT/2025	NTPC	Petition for revision of tariff of Singrauli Super Thermal Power Station (2000 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	36.	647/GT/2025	NTPC	Petition for approval of tariff of Singrauli Super Thermal Power Station (2000 MW) for the period from 1.4.2024 to 31.3.2029.
	37.	802/GT/2025	DVC	Petition for determination of tariff with respect to Koderma Thermal Power Station Units 1 and 2 (2 x 500 MW) for the period from 1.4.2024 to 31.3.2029.
	38.	801/GT/2025	DVC	Petition for determination of tariff for Raghunathpur Thermal Power Station, Units 1 & 2 (2x600 MW) for the period 2024-29.
	39.	795/GT/2025	NLCIL	Petition for truing up of tariff for the period 2019-24 in respect of NLCIL's TPS-I Expansion (420 MW).
	40.	621/GT/2025	NLCIL	Petition for truing up of tariff for the period 2019-24 in respect of NLCIL's Barsingsar Thermal Power Station (BTSP) (2x125MW= 250MW)
	41.	622/GT/2025	NLCIL	Petition for determination of tariff for the period 2024-29 in respect of NLCIL's Barsingsar Thermal Power Station (BTSP) (250 MW)
	42.	628/GT/2025	ONGC	Petition for approval of true-up tariff of 726.6 (2 x 363.3) MW Combined Cycle Gas Based Power Palatana Project of ONGC Tripura Power Company Limited for the control period 1.4.2019 to 31.3.2024.
	43.	397/TT/2025	TPTL	Petition for truing up transmission tariff for 2019-24 Tariff Block and for determination of transmission tariff for 2024-29 Tariff Block for 400 KV D/C Teesta III HEP- Kishanganj Transmission System.
	44.	448/TT/2025	JPL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined asset under the Transmission System associated with evacuation of power from Karcham Wangtoo Hydro Electric Project (HEP) located in the State of Himachal Pradesh to POWERGRID Abdullapur Sub-station located in the State of Haryana in Northern Region.
	45.	102/TT/2025	WKTL	Petition for determination of capital cost and transmission tariff pertaining to FY 2024-25 to FY 2028-29 for One spare unit (1-Ph) 80 MVAR reactor at 765 kV Warangal New Substation Transmission system constructed, maintained and operated by Warora Kurnool Transmission Limited vide Licence No. 79/Transmission/2022/CERC.
	46.	210/MP/2023	EPTA	Petition under Section 63, 79(1)(c), 79(1)(d) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking appropriate orders and directions concerning Section 63 transmission licensees to address issues relating to recovery of tariff, including the likely under-recovery of tariff, where the scheduled commercial operation date of transmission projects has been extended by the competent authority on account of uncontrollable events.
Coram: Chairperson Member (Tech.) Member (Law)	47.	23/RP/2025	PGCIL	Petition for review of Order dated 19.7.2025 in Petition No. 45/TT/2023 (On admission).
	48.	25/RP/2025	MPPMCL	Petition for review of order dated 31.12.2023 in Petition No. 237/MP/2021 (On admission)
	49.	9/RP/2024 alongwith I.A.Nos.19/20 24 & Dy.No.570/20 25	KTL	Petition for review of Order dated 31.12.2023 in Petition No. 237/MP/2021 (Interlocutory application for interim reliefs and I.A. moved by MPPMCL for vacation of stay granted vide RoP dated 4.4.2025).
	50.	30/RP/2024	PGCIL	Petition for review of Order dated 30.05.2024 in Petition No. 193/TT/2023.
Coram: Chairperson Member (Tech.)	51.	16/RP/2025 along with IA No. 96/2025	PGCIL	Petition seeking review of the Order dated 13.6.2025 in Petition No. 9/TT/2023. (Interlocutory application for condonation of delay in filing the Review Petition).

VC Web Link for hearing dated 23.12.2025 at 2.30 P.M.

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[%3a%2247858796-c561-4a60-bd5a-43d59720acb1%22%2c%22Oid%22%3a%2298267659-474d-4fe7-a7fe-be3b88e76c6b%22%7d](#)

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23.12.2025 Tuesday At 2.30 P.M. Transmission Tariff Petitions Coram: Member (Tech.) Member (Law) (Through online video-conference)	1.	752/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for various assets under Green Energy Corridors-Inter State Transmission Scheme (ISTS) Part-B in Western Region and Northern Region.
	2.	749/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset transmission assets covered under Transmission System associated with Krishnapatnam UMPP-PART B in Western Region.
	3.	829/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset 1: 63 MVAR, 400 kV Switchable Line Reactor along with 500 Ohms NGR at Rajgarh (POWERGRID) end of Khargone TPS-Rajgarh (POWERGRID) 400 kV line, Asset 2: 2 Nos 765 kV line bays at 765/400 kV Indore Sub-station of POWERGRID (for Khandwa PS(TBCB)-Indore 765 kV D/C line) & 240 MVAR, 765 kV Switchable Line Reactors along with 700 Ohms NGR at 765/400 kV Indore Sub-station end of each ckt of Khandwa Pool- Indore 765 kV D/C line (line being implemented under TBCB) under POWERGRID Works associated with Transmission system Strengthening in WR associated with Khargone TPS in Western Region.
	4.	691/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Transmission Assets under Transmission System associated with North East-Northern/Western Inter Connector-I in North Eastern Region.
	5.	692/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under WR-NR HVDC interconnector for IPP projects in Chhattisgarh in the Northern Region & Western Region.
	6.	751/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Augmentation of Transformers in Northern Region-Part B in Northern Region.
	7.	458/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Common System associated with ISGS projects in Krishnapatnam area of Andhra Pradesh in Southern Region.
	8.	545/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 400 kV D/C Vijayawada-Nellore Transmission Line, 400 kV D/C Nellore-Sriperumbudur Line, New 400 kV Switching station at Nellore, extension of Vijayawada and Sriperumbudur Sub-station with associated bays under System Strengthening in Southern Region.
	9.	490/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for assets under 400 kV Central Transmission Project-I in Southern Region.
	10.	405/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset consisting of Asset-I: 315 MVA 400/220 kV Auto Transformer at Hyderabad and Asset-II: 50 MVAR Reactor at Cuddapah under Central Transmission Project Augmentation in Southern Region.
	11.	612/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for assets under Transmission System associated with NLC Stage-I in Southern Region.
	12.	633/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Transmission System associated with

				Faridabad Gas Based Combined Cycle Power Project in Northern Region.
13.	528/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset consisting of Asset-I: LILO of 400 kV S/C Singrauli-Kanpur Transmission Line-I at Allahabad; Asset-II: LILO of 400 kV S/C Singrauli-Kanpur Transmission Line-II at Allahabad; Asset-III: ICT-I at Allahabad along with associated bays; and Asset-IV: ICT-II at Allahabad along with associated bays in Northern Region.
14.	392/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Transmission system associated with Unchahar Stage-II in the Northern Region.
15.	503/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Transmission System associated with RAPP-B Project in the Northern Region.
16.	580/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 400/220 kV Bhiwadi Sub-station along with LILO of Ballabgarh-Bassi 400 kV S/C line and ICT-I & ICT-II at Bhiwadi in the Northern Region.
17.	603/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Dulhasti Combined Transmission System associated with the Dulhasti Hydroelectric Project (3x130 MW) in Jammu and Kashmir, Northern Region.
18.	530/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under 400 kV Jeypore - Talcher Transmission System in Eastern Region.
19.	568/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under 400 kV Talcher Transmission System in Eastern Region.
20.	515/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under 400 kV Kahalgaon Transmission System in Eastern Region.
21.	574TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under 400 kV Jamshedpur-Rourkela S/C (Ckt-II) Transmission Line in Eastern Region.
22.	507/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under Transmission system associated with Doyang HEP in North Eastern Region.
23.	504/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-1: 765 kV D/C Bhuj Pool Sub-station-Banaskantha Transmission Line along with associated bays at both ends, 2x330 MVAR Switchable Line Reactors along with associated bays at both ends, 1 number 1500 MVA, 765/400 kV ICT-2 and 1 number 765 kV, 330 MVAR Bus Reactor along with associated bays at Bhuj Pooling Station, Asset-2: 1 number 1500 MVA, 765/400 kV ICT-1 along with associated bays at Bhuj Pooling Station, Asset-3: 1 number 400 kV, 125 MVAR Bus Reactor along with associated bays at Bhuj Pooling Station and Asset-4: 2 numbers 500 MVA, 400/220 kV ICTs along with associated bays at Bhuj Pooling Station covered under Green Energy Corridors- Inter-State Transmission Scheme (ISTS)- Part-C in the Western Region.
24.	523/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset consisting of Asset A1: Combined Asset-(1) 400 kV D/C Mauda II-Betul (Quad) Transmission Line along with associated bays and 2X50 MVAR Line Reactors at Betul GIS, (2) 315 MVA, 400/220 kV ICT-I & ICT-II along with associated bays and 4 nos. 220 kV line bays & 125 MVAR, 420 kV Bus Reactor along with associated bays

				at Betul GIS & (3) 400 kV D/C Betul-Khandwa (Quad) line along with associated bays at both ends and 2x50 MVAR Switchable Line Reactors at Betul GIS & 2x50 MVAR line reactors at Khandwa Sub-station; Asset A2:Khandwa-Indore 400 kV D/C Transmission Line along with associated bays under Transmission System associated with Mauda Stage-II (2x660 MW) Generation Project in the Western Region.
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By order of the Commission
Sd/-
T.D. Pant
Joint Chief (Legal)
22.12.2025